

ITEM NO.7

COURT NO.1

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.20758/2005

(Arising out of impugned final judgment and order dated 17-12-2004 in WP No.33528/2004 17-12-2004 in WP No. 34436/2004 passed by the High Court of Judicature at Madras)

O. FERNANDES(DEAD)

Petitioner(s)

VERSUS

T.N.P.C.B. AND ORS. REP. BY CHAIRMAN

Respondent(s)

WITH T.C.(C) No.27/2007 (XVI-A)

(With IA No.88228/2019 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 19-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Ms. Sridevi Panikkar, AOR

Mr. P.V. Yogeswaran, AOR

TC(C) 27/2007

Dr. Subramanian Swamy, Petitioner-in-person

Mr. Satya Sabharwal, Adv.

Mr. Vishesh Kanodia, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG

Mr. K.M. Nataraj, ASG

Mrs. Aishwarya Bhati, ASG  
Mrs. Sonia Mathur, Sr. Adv.  
Mr. Wasim A Qadri, Sr. Adv.  
Mrs. Bani Dikshit, Adv.  
Mrs. Swati Ghildiyal, Adv.  
Mr. Amrish Kumar, AOR

Mrs. C. Rubavathi, Adv.  
Mr. C. Raghavendren, Adv.  
Mr. M. Veeraragavan, Adv.  
Mr. V. Senthil Kumar, Adv.  
Mr. M.A. Chinnasamy, AOR

Mr. M. Yogesh Kanna, AOR

Mr. B. Krishna Prasad, AOR

Mr. D.S. Mehra, AOR

Mr. Arvind Kumar Sharma, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

**IA No 88228/2019 In TC (Civil) No 27/2017**

1 The relief which has been sought in the Interlocutory Application is in the following terms:

- a) That this Hon 'ble Court passes orders and directs Union of India along with National Monuments Authority (NMA) to declare Ram-Setu as a National Monument and of National Importance.
- b) That this Hon'ble Court passes orders and directs Union of India to engage Geological Survey of India & Archeological Survey of India to conduct a detailed-survey in respect to Ram-Setu as an Ancient Monument of National Importance.
- c) That this Hon 'ble Court passes orders and directs Union of India with respect to Section 16 of the act to protect

the said Ancient Monument of National Importance as a place of worship from any misuse, pollution or desecration.”

- 2 We have heard Dr Subramanian Swamy, who appears in person and Mr Tushar Mehta, Solicitor General of India for the Union of India.
- 3 The Solicitor General states that the process is currently under way in the Ministry of Culture, but if the petitioner would so desire, he may also submit any additional material or communication as he may wish within a period of two weeks.
- 4 The Court may be apprised of the decision taken.
- 5 The Interlocutory Application is disposed of at this stage, with liberty to the applicant to seek recourse to his remedies if the grievance will subsists.

**(CHETAN KUMAR)**  
A.R. -cum-P.S.

**(KAMLESH RAWAT)**  
Court Master